

OFFICE OF THE DISTRICT & SESSIONS JUDGE, MOGA.

Office Order

Whereas a committee known as **Internal Complaints Committee** had already been re-constituted in Moga Sessions Division vide this office order dated 20.09.2019, to provide protection against sexual harassment of women at workplace and for the prevention, prohibition and redressal of complaints of sexual harassment and matters connected therewith.

Shri Arun Shori, the then Civil Judge (Jr. Divn.), Moga has since been transferred from Moga.

Therefore the **Internal Complaints Committee** is hereby re-constituted as follows:-

Ms. Jagdeep Kaur Virk, , **as Chairperson**
Principal Judge, Family Court, Moga.

Ms.Amandeep Kaur Chahal, **as Member**
Civil Judge (Sr. Div.), Moga.

Ms.Jaswant Kaur, Stenographer Grade-II **as Member**
of this Court.

Sh.Davinder Pal Singh, **as Member**
Director, Desh Bhagat Foundation Groups of
Institution (Engineering and Management), Moga

to provide protection against sexual harassment of women at workplace and for the prevention, prohibition and redressal of complaints of sexual harassment and matters connected therewith or incidental thereto. The said committee shall hold office for a period of three years from the date of their appointment and jurisdiction of the Committee shall extend to whole of Moga Sessions Division and to prepare the annual report in each calendar year and send the same to this Office.


District & Sessions Judge,
Moga.

Endst. No. 768 /EB

Dated 22/7/2021

Copy forwarded to:-

1. Ms. Jagdeep Kaur Virk, Principal Judge, Family Court, Moga;
2. Ms.Amandeep Kaur Chahal, CJSD, Moga;
3. All the Judicial Officers posted in Moga Sessions Division.
4. Ms. Jaswant Kaur, Stenographer Grade-II of this Court.
5. Shri Davinder Pal Singh, Director, Desh Bhagat Foundation Groups of Institution(Engineering and Management), Moga,
for information and necessary action.


District & Sessions Judge,
Moga.

OFFICE OF THE DISTRICT & SESSIONS JUDGE, MOGA.

Office Order

Whereas a committee known as **Internal Complaints Committee** had already been re-constituted in Sub Division Baghapurana vide this office order dated 05.07.2018, to provide protection against sexual harassment of women at workplace and for the prevention, prohibition and redressal of complaints of sexual harassment and matters connected therewith.

Ms.Amandeep Kaur Chahal, the then CJM, Moga has been designated as Civil Judge (Sr. Divn.), Moga.

Therefore the **Internal Complaints Committee** is hereby re-constituted as follows:-

Ms. Jagdeep Kaur Virk, **as Chairperson**
Principal Judge, Family Court, Moga.

Sh. Kuldeep Singh, Reader of the court of **as Member**
Addl. Civil Judge (Sr. Div.), Baghapurana.

Sh.Kewal Singh, Ahlmad of the court of **as Member**
Addl. Civil Judge (Sr. Div.), Baghapurana.

Ms.Parminder Pal Kaur Brar **as Member**
Director, Spring Field School, Baghapurana.

to provide protection against sexual harassment of women at workplace and for the prevention, prohibition and redressal of complaints of sexual harassment and matters connected therewith or incidental thereto. The said committee shall hold office for a period of three years from the date of their appointment and jurisdiction of the Committee shall extend to whole of Baghapurana Sub Division and to prepare the annual report in each calendar year and send the same to this Office.


District & Sessions Judge,
Moga.

Endst. No. 270 /EB

Dated 05/05/2021.

Copy forwarded to:-

1. Ms.Jagdeep Kaur Virk, Principal Judge, Family Court, Moga;
2. The Civil Judge (Sr. Divn.), Moga,
3. The Additional Civil Judge (Sr. Divn.), Baghapurana;
4. Sh. Kuldeep Singh, Reader of the court of Addl. Civil Judge (Sr. Div.), Baghapurana,
5. Sh. Kewal Singh, Ahlmad of the court of Addl. Civil Judge (Sr. Div.), Baghapurana,
6. Ms.Parminder Pal Kaur Brar, Director, Spring Field School, Baghapurana.

for information and necessary action.


District & Sessions Judge,
Moga.

OFFICE OF THE DISTRICT & SESSIONS JUDGE, MOGA.

Office Order

Whereas a committee known as **Internal Complaints Committee** had already been re-constituted in Sub Division Nihal Singh Wala vide this office order dated 05.07.2018, to provide protection against sexual harassment of women at workplace and for the prevention, prohibition and redressal of complaints of sexual harassment and matters connected therewith.

Ms.Amandeep Kaur, Additional Civil Judge (Sr. Divn.), Nihal Singh Wala has since been transferred from Nihal Singh Wala.

Therefore the **Internal Complaints Committee** is hereby re-constituted as follows:-

Ms.Jagdeep Kaur Virk, **as Presiding Officer**
Principal Judge, Family Court,
Moga.

Sh. Gurjeet Singh, Reader of the court of **as Member**
Addl. Civil Judge (Sr. Div.), Nihal Singh Wala.

Sh. Ravin Goyal, Ahlmad of the court of **as Member**
Addl. Civil Judge (Sr. Div.), Nihal Singh Wala.

Ms.Minni Mittal, Lecturer in **as Member**
Kamla Nehru Convent School, Nihal Singh Wala.

to provide protection against sexual harassment of women at workplace and for the prevention, prohibition and redressal of complaints of sexual harassment and matters connected therewith or incidental thereto. The said committee shall hold office for a period of three years from the date of their appointment and jurisdiction of the Committee shall extend to whole of Nihal Singh Wala Sub Division and to prepare the annual report in each calendar year and send the same to this Office.


District & Sessions Judge,
Moga.

Endst. No. 871 /EB

Dated 05/5/2021.

Copy forwarded to:-

1. Ms.Jagdeep Kaur Virk, Principal Judge, Family Court, Moga.
2. The Additional Civil Judge (Sr. Divn.), Nihal Singh Wala;
3. Sh. Gurjeet Singh, Reader of the court of Addl. Civil Judge (Sr. Div.), Nihal Singh Wala;
4. Sh.Ravin Goyal, Ahlmad of the Court of Additional Civil Judge (Sr. Divn.), Nihal Singh Wala;
5. Ms.Minni Mittal, Lecturer in Kamla Nehru Convent School, Nihal Singh Wala;

for information and necessary action.


District & Sessions Judge,
Moga.

NOTICE

Vide order dated 22.04.2021 the "Internal Complaints Committee" under subsection (1) of section 4 of *The sexual harassment at Workplace (prevention, prohibition and redressal) Act, 2013* has been reconstituted which consists of Ms. Jagdeep Kaur Virk as Chairperson, Ms. Amandeep Kaur Chahal (having legal knowledge) and Ms. Jaswant Kaur as member and Sh. Davinder Pal Singh as member.

PENEAL CONSEQUENCES OF SEXUAL HARASSMENT AT WORK PLACE AS FOLLOWS:-

- (i) Action for sexual harassment as a misconduct in accordance with the provisions of the service rules applicable to the respondent;
- (ii) Detection of such sum, as considered to be appropriate, from the salary or wages of the respondent.